

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 204
(IB)-678/ND/2023

IN THE MATTER OF:

S.S. Expotradars Pvt. Ltd.

...

Applicant

Versus

RoC of Delhi HR.

...

Respondent

Under Section: 59 of IBC, 2016

Order delivered on 22.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

There is no appearance on behalf of the RoC. Nevertheless, the Ld. Counsel appearing for the Applicant submitted that he need to place certain additional documents on record to buttress his plea raised in the application. He may move an appropriate application for the purpose. As prayed by the Ld. Counsel appearing for the Applicant, the hearing is deferred to 30.05.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)